

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 197 of 2019 &
IA NO. 1706 & 1732 of 2019**

Dated : 18th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**National Solar Energy Federation of India Appellant(s)
Vs.
Tamil Nadu Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu S. Patil
Mr. Geet Ahuja
Mr. Arijh Maitra

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2 to R-4
Mr. Dilip Kumar for R-5

ORDER

**IA NO. 1732 OF 2019
*(Appl. for Condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay of 30 days' in filing reply by Respondent No.2 is condoned and reply is taken on record. The application is disposed of.

**IA NO. 1706 OF 2019
*(Appl. for directions)***

Reply, if any, on IA for interim directions shall be filed on

List the matter on **30.09.2019**.

**(S. D. Dubey)
Technical Member**

Pr/pk

**(Justice Manjula Chellur)
Chairperson**